COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

Appeal No. 167 of 2015 & IA No. 271 & 272 of 2015
Appeal No. 159 of 2015 & IA No. 255 of 2015
Appeal No. 160 of 2015 & IA No. 257 & 258 of 2015

Dated: 24th March, 2017

In the matter of:

M/s. Response Renewable Energy Ltd. … Appellant(s)
Vs.
Bihar Electricity Regulatory Commission & Anr. … Respondent(s)

Counsel for the Petitioner(s) :
Counsel for the Respondent(s) :

Appeal No. 159 of 2015 & IA No. 255 of 2015
In the matter of:

Sri Avantika Contractors (I) Ltd. … Appellant(s)
Vs.
Bihar Electricity Regulatory Commission & Anr. … Respondent(s)

Counsel for the Petitioner(s) :
Counsel for the Respondent(s) :

Appeal No. 160 of 2015 & IA No. 257 & 258 of 2015

In the matter of:
Sri Avantika Contractors (I) Ltd. … Appellant(s)
Vs.
Bihar Electricity Regulatory Commission & Anr. … Respondent(s)

Counsel for the Petitioner(s) :

Counsel for the Respondent(s) :

ORDER

Since, the post of Judicial Member is lying vacant and the process of selection of new Judicial Member is yet to be completed, the Court could not assemble today.

As agreed by the parties, the matter is listed for hearing on **29th May, *2017.***

For Court Master

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